

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH

Dy. No.3 (081) of 2018

Under Section 8 and 9 of the Insolvency & Bankruptcy Code, 2016

In the matter of:

M/s. Hillview Coals Pvt. Ltd. ... Financial Creditor

-Versus-

M/s. Maxim Infrastructure & Real Estate Pvt. Ltd. ... Corporate Debtor

Order delivered on 31st July, 2018

Coram:

Present: Hon'ble Mr Justice P. K. Saikia, Member (J)

For the financial creditor : Mr. Purshotam Gaggar, CA

For the corporate debtor : Mr. S. Chetia, Advocate

ORDER

Mr. P. Gaggar, learned counsel appears representing the financial creditor and Mr. S. Chetia, learned counsel appears representing the corporate debtor.

2. Mr. Chetia, the learned counsel for the corporate debtor submits that due to some pressing difficulties, he has filed Vakalatnama before this Authority today only. He however, prays for a small accommodation for filing affidavit-in-opposition. I have also heard Mr. Gaggar, learned counsel of the financial creditor.

3. On hearing the parties, prayer of the learned counsel for the corporate debtor is allowed. The financial creditor is granted seven days' time for filing affidavit-in-opposition, supplying simultaneously copy thereof to the learned counsel appearing for the corporate debtor. The corporate debtor may also, if so advised, file its reply within seven days thereof.

4. List this matter on 23rd of August, 2018.

Sd/-

(Adjudicating Authority)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated Guwahati, the 31st July, 2018

Deka/31-07-2018

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